

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU.

ORDER

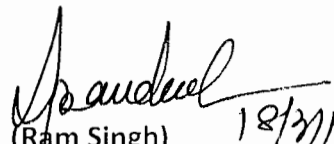
No: 1514

Dated 18-03-2019

Sanction is hereby accorded to the additional allotment of funds to the tune of Rs. 1,14,154/- (Rs. One Lac Fourteen Thousand One Hundred and Fifty Four only) under Major Head 2071-Pension & Other Retirement Benefits object head 670-Leave encashment, in favour of the following Subordinate Courts, for the year 2018-19 for releasing the amount in favour of the retirees to the extent amount shown against each as detailed below:

S.No	Name of the Court.	Name of the Retirees	Amount. (In Rs)
1.	Pr. D&S Judge, Srinagar.	Sh. Ilyas Ahmed Pandit, Ex. S.O.	18,190/-
2.	2 nd . Addl. D&S Judge, Srinagar.	Sh. Ashok Kumar, Ex. S.O.	95,964/-
3		Total:-	1,14,154/-

By order.


(Ram Singh) 18/3/19
Deputy Registrar (Acctts)

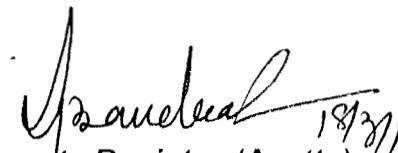
No: 59703-B/A.C

Dated 18-03-2019

Copy to the :

1. Pr. D&S Judge, Srinagar.
- 2.. 2nd. Addl. D&S Judge, Srinagazr.
3. Treasury Officer, Saddar Try. Srinagar.
..... for inf. and n/a
- 4 Order file.

Me re for up-loading
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Deputy Registrar(Acctts) 18/3/19